

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 199 of 2014 &
IA No. 311 of 2014**

Dated : 25th August, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

Gujarat Urja Vikas Nigam Ltd.Appellant(s)

Versus

Green Infra Corporate Wind Power Ltd. & Ors. ...Respondent(s)

Counsel for the Appellant (s): Mr. M.G.Ramachandran
Mr. Anand K. Ganesan
Ms. Poorva Saigal

Counsel for the Respondent(s):

ORDER
(IA No. 311 of 2014 – For Stay)

Admit. Issue notice to all the Respondents in Appeal as well as in the IA for Stay returnable on 03.09.2014. Registry is also directed to issue notice. Dasti service is permitted.

Post the matter for hearing the IA for Stay on **03.09.2014.**

(Rakesh Nath)
Technical Member
mk/kt

(Justice M. Karpaga Vinayagam)
Chairperson